

Annexure-I
Applicability of Environmental Clearance

Dr. H.MALLESHAPPA,I.F.S
MEMBER SECRETARY



सत्यमेव जयते

SEIAA

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359974
Fax No. 044-24359975

Letter No. SEIAA-TN/F.No. 6227/2017 dated: 21.07.2017

To

M/s. MRF Limited,
T.S.No. 5/1A, 5/2 & 3 of Wimco Colony,
Wimco Nagar,
Thiruvottiyur Taluk,
Thiruvallur District

Sir,

Sub: SEIAA-TN – Environmental Clearance for the proposed construction of warehouse for storing raw materials and finished goods at S.No. 175 (part) of Ernavoor Village, S.No. 6/1A1 of Thiruvottiyur Village in T.S.No. 3, 5/1A, 5/2A of Tiruvottiyur, Ambattur Taluk, Thiruvallur District under Category “B2” and Schedule S.No. 8(a) – Reg

- Ref: 1. Your application dated: 30.01.2017
2. Lr. No. SEIAA-TN/F.No. 6227/2017 dated: 14.03.2017
3. Minutes of the 92nd SEAC Meeting held on 11.07.2017
4. Lr.No. SEIAA-TN/F.No. 6227/2017 dated: 13.07.2017
5. Your reply dated: 07.08.2017
6. Minutes of the 234th Authority Meeting held on 21.08.2017

xxxxxxx

I invite kind attention to the reference 1st cited above wherein you have submitted application seeking Environmental Clearance for the proposed construction of warehouse for storing raw materials and finished goods at S.No. 175 (part) of Ernavoor Village, S.No. 6/1A1 of Thiruvottiyur Village in T.S.No. 3, 5/1A, 5/2A of Tiruvottiyur, Ambattur Taluk, Thiruvallur District.

On initial scrutiny of the application, you were requested to submit additional details vide this office letter dated: 14.03.2017. Subsequently, the project was placed before the 92nd SEAC Meeting held on 11.07.2017. Based on the presentation made by the proponent, the Committee inferred that the project might attract CRZ regulations and hence deferred the

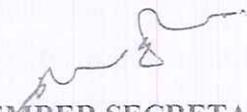
proposal. The Committee also directed the proponent to approach Tamil Nadu Coastal Zone Management Authority for their appraisal and decision regarding the CRZ clearance.

The project proponent in your letter dated: 07.08.2017 informed that you have applied for EC for the proposed project with the intention of the EIA Notification, 2006 that all the construction projects with built up area greater than 20, 000 sq.m need to obtain prior Environmental Clearance. As per MoEF Notification No. S.O. 3252 (E) dated 22nd December, 2014, the construction of industrial shed, school, college, hostel for educational institution has been exempted for obtaining EC. A per the notification **“The word ‘industrial shed’ implies building (whether RCC or otherwise) which is being used for housing plant and machinery of industrial units and shall include godowns and buildings connected with production related and other associated activities of the units in the same premises”**. Since the project is an industrial shed which involves housing of raw materials and finished products, the proposed project is exempted from getting prior Environmental Clearance.

Hence, you would like to withdraw the application submitted for obtaining EC and also requested the authority to issue a letter to CMDA citing the above said notification, since the CMDA has requested the proponent to obtain EC in its planning permission conditions.

The proposal was placed before the 234th Authority meeting held on 21.08.2017 and the Authority directed the proponent to submit the application for seeking CRZ clearance and only on receipt of the recommendation from the Tamil Nadu Coastal Zone Management Authority for the issue of CRZ clearance, the withdrawal of the EC application will be considered.

The receipt of this letter may be acknowledged.


for MEMBER SECRETARY
SEIAA-TN


21/8/17

F. No. 19-2/2014-IA-III
 Government of India
 Ministry of Environment Forests and Climate Change
 (IA-III Division)

Indira Paryavaran Bhawan
 Jor Bagh Road
 New Delhi-110003
 Dated: 5th February, 2015

OFFICE MEMORANDUM

Sub: Clarification regarding Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 on "Industrial Shed"-regarding.

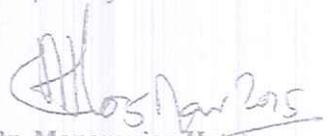
The Ministry of Environment, Forests & Climate Change vide Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 made amendment for exemption of "Industrial Shed" from requirement of Environment Clearance under the provisions of the EIA Notification, 2006.

The Ministry has received representations from various organizations seeking clarity about the meaning of word "Industrial Shed". The matter has been further examined in the Ministry and following clarification is hereby issued:

"The word 'Industrial Shed' implies building (whether RCC or otherwise) which is being used for housing plant and Machinery of industrial units and shall include Godowns and buildings connected with production related and other associated activities of the unit in the same premise."

The Construction of the buildings shall follow the guidelines as prescribed by the Ministry of Environment, Forest & Climate Change which are being issued separately.

This issues with approval of the Competent Authority.


 (Dr. Manoranjan Hota)
 Director

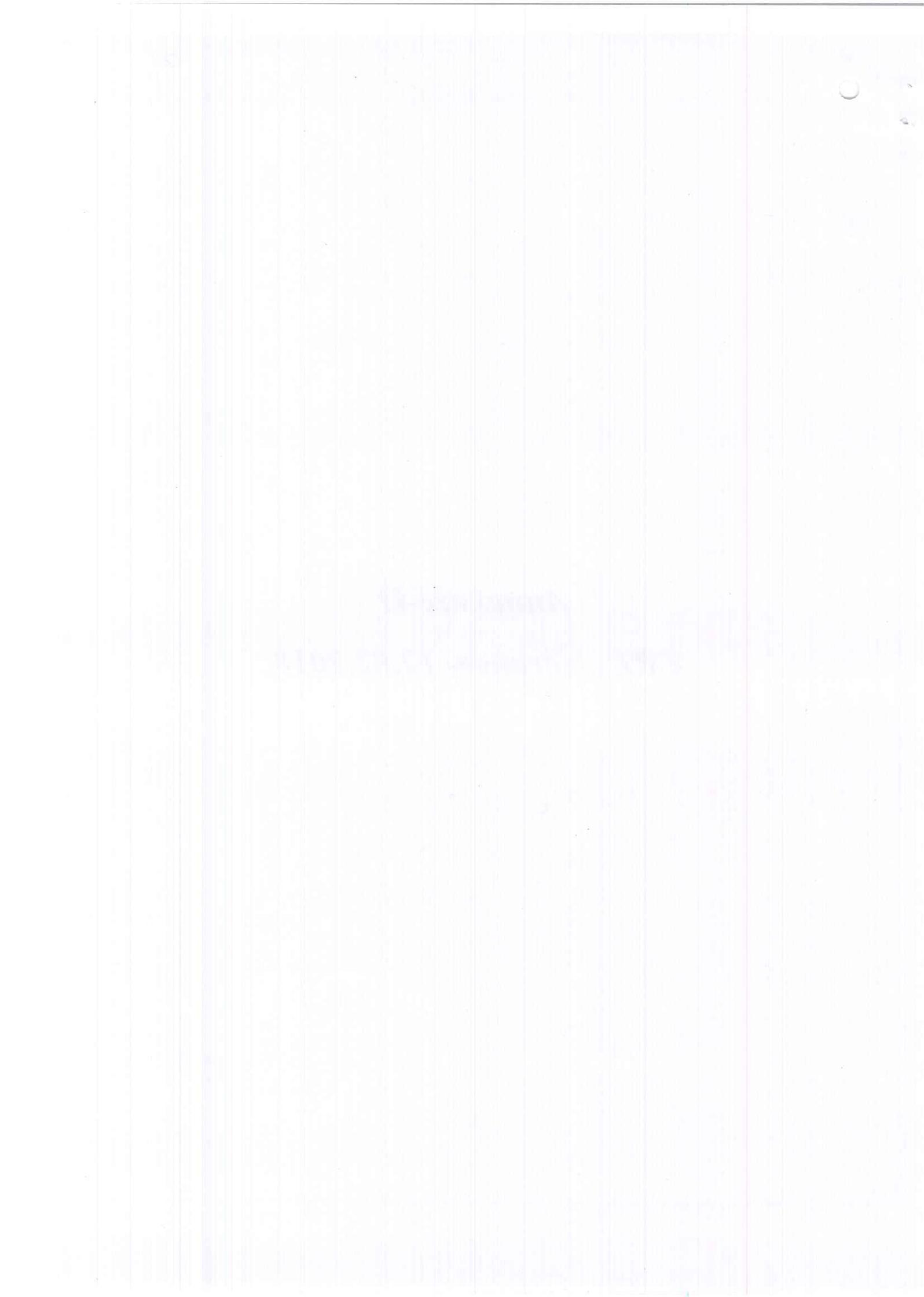
Copy to:-

1. All the officers of IA Division
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs.
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
6. IT consultant, MoEFCC for uploading into the website

Copy for information:

1. PS to MOS (Independent Charge).
2. PPS to Secretary (EF&CC).
3. PS to JS (MKS).
4. All Divisional Head.
5. Website, MoEF&CC
6. Guard File.

Annexure-II
CRZ clearance- 12.02.2018.



PROCEEDINGS OF THE MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY &
DIRECTOR OF ENVIRONMENT, CHENNAI 600 015
PRESENT: THIRU A.V. VENKATACHALAM, I.F.S.

Proc.No.P1 / 2327 / 2017 dated 12.02.2018

Sub: CRZ - Proposed construction of Warehouse storage Sheds at S.No.175 (part) of Ernavoor Village, S.No.6/1A1 of Thiruvottiyur Village in T.S.No.3, 5/1A, 5/2A Block No.1, Ward No.1 of Thiruvottiyur, Ambattur Taluk, Tiruvallur district proposed by M/s. MRF Limited, Chennai - Clearance under CRZ Notification 2011 - Orders issued.

- Read: 1) Letter from District Environmental Engineer, TNPCB, Chennai.106 in letter No. CRZ-44/DEE/TNPCB/CHN/DCZMA/2016 dated 21.12.2017
2) Letter from M/s. MRF Limited, Chennai.19 in letter No. Nil dated 11.01.2018
3) Minutes of the 98th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 25.01.2018

ORDER:

M/s. MRF Limited, Chennai have submitted an application in respect of their proposed construction of Industrial shed at S.No. 175 (Part) of Ernavoor village, S. No. 6/1A1 (T.S. No. 3,5/1A, 5/2A) of Tiruvottiyur village, Ambattur Taluk, Tiruvallur district, for Clearance under CRZ Notification 2011. Under the proposal, the Project Proponent has proposed to construct a industrial shed, for raw material and finished products with allied facilities, which consisting of one Block of Ground Floor plus First Floor warehouse, one block of Ground Floor plus First Floor office and 9 blocks of Ground Floor Amenity buildings. The Total Plot Area is 48,206.59 Sqm and the Total Built up Area is 29515.80 Sqm. Total Project cost is Rs.116.13 Crores.

2) In this connection, the following details are furnished:

- i) The project area is falling on the landward side of the existing road at Tiruvottiyur and the project site is falling in CRZ-II.

.2.

- ii) Vide para 8 (i) II CRZ II (ii) of CRZ Notification 2011, buildings shall be permitted on the landward side of the existing and proposed roads or existing authorised structures subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level :
- iii) Vide para 4 (i) (d) Construction involving more than 20,000sq mts built-up area in CRZ-II shall be considered for approval in accordance with EIA notification, 2006, however, for projects less than 20,000sq mts built-up area shall be approved by the concerned State Planning authorities in accordance with this notification after obtaining recommendations from the concerned CZMA and prior recommendations of the concern CZMA shall be essential for considering the grant of environmental clearance under EIA notification, 2006 or grant of approval by the relevant planning authority.
- iv) However without the consent of the TNSCZMA, the CMDA has issued Planning permission to the above project vide Permit No. 11342 dated 03.04.2017 of the Chennai Metropolitan Development Authority and from the Member Secretary, CMDA Ir. No. P3/10471/2015 dated 03.04.2017 and hence the Project Proponent informed to the DCZMA for CMDA areas, that they commenced the project constructions. However the CMDA in letter No. B3/10471/2015 dated 17.11.2017, have revoked the Planning Permission and requested the Project Proponent not to proceed with construction as the Project Proponent has not obtained Clearance under EIA Notification 2006, as indicated in the Planning Permission. However the Project Proponent has informed that vide Notification S.O. No. 3252 (E) dated 22nd December 2014, the Industrial shed (including go-downs) has been exempted for obtaining Clearance under EIA Notification 2006, and hence they commenced the construction and informed to the DCZMA for CMDA areas accordingly. The CMDA has also informed that the construction is in various stages and have not indicated any violation by the Project Proponent in respect of the construction, except non getting of the EC under EIA Notification 2006., but the same is not required as per the Notification S.O. No. 3252 (E) dated 22nd December 2014.

.3.

3) By considering the above, the DCZMA for CMDA areas resolved to recommend the above project for clearance under CRZ Notification 2011 to TNSCZMA subject to the following specific conditions:

- a) The proposed constructions should conform to the local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio which shall be as per 1991 level.
- b) Planning Permission shall be obtained from the Chennai Metropolitan Development Authority.
- c) There should not be any ground water extraction in CRZ.
- d) Solid Waste Management Plan should be formulated and to be implemented without depending wholly on Corporation of Chennai for this purpose.
- e) Green belt development shall be implemented as proposed in the proposal in consultation with Forest Department and should include list of trees, shrubs and herbs to be planted.
- f) Adequate Rain Water Harvesting structures shall be created for water percolation and to harvest the rainwater to the maximum extent possible.
- g) Under CSR, the unit shall explore the possibilities of allocation of allocation of more funds for preserving ecology and environment.
- h) The unit shall comply with the EMP suggested both during construction and operational phases.
- i) The unit shall establish the facility only after obtaining CRZ Clearances and CTE of the Board.

4) As indicated above, as per para 8 (i) II CRZ II (ii) of CRZ Notification 2011, buildings shall be permitted on the landward side of the existing and proposed roads or existing authorised structures subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level.

5) The subject was placed before the 98th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 25.01.2018 and the Authority resolved to clear the proposals.

.4.

6) Accordingly, as resolved in the 98th meeting of the Tamil Nadu State Coastal Zone Management Authority, Clearance is hereby issued under para 8 (i) II CRZ II (ii) of CRZ Notification 2011 for the above said proposal subject to the following conditions:

- a) The proposed constructions should conform to the local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio which shall be as per 1991 level.
- b) Planning Permission shall be obtained from the Chennai Metropolitan Development Authority.
- c) There should not be any ground water extraction in CRZ.
- d) Solid Waste Management Plan should be formulated and to be implemented without depending wholly on Corporation of Chennai for this purpose.
- e) Green belt development shall be implemented as proposed in the proposal in consultation with Forest Department and should include list of trees, shrubs and herbs to be planted.
- f) Adequate Rain Water Harvesting structures shall be created for water percolation and to harvest the rainwater to the maximum extent possible.
- g) Under CSR, the unit shall explore the possibilities of allocation of more funds for preserving ecology and environment.
- h) The unit shall comply with the EMP suggested both during construction and operational phases.
- i) The unit shall establish the facility only after obtaining CTE of the Board.
- j) 25% of the area should be under Green belt, other than OSR.

Sd./- A.V.Venkatachalam,
Member Secretary,
Tamil Nadu State Coastal Zone Management Authority
& Director of Environment

To : M/s. MRF Limited, Tiruvottiyur High Road, Chennai - 600 019.

Copy to

- 1. District Environmental Engineer / Convener - DCZMA, Tamil Nadu Pollution Control Board, No.950/1, Poonamalle High Road, Arumbakkam, Chennai:600 106.
- 2. Member Secretary, Chennai Metropolitan Development Authority, Thalamuthu Natarajan Building, No.1, Gandhi Irwin Road, Egmore, Chennai.600 008.
- 3. The Member-Secretary, State Level Environment Impact Assessment Authority, 3rd Floor, Panagal Maaligai, No.1, Jeenias Road, Saidapet, Chennai.600 015.

/ Forwarded by order /

S. Pandian
12/02/2018
For Director of Environment

A.V.
12/02/18

Annexure-III
CMDA Revocation Order



CHENNAI METROPOLITAN DEVELOPMENT AUTHORITY
Thalamuthu-Natarajan Building, No.1, Gandhi Irwin Road, Egmore,
Chennai - 600 008
Phone : 26414855 Fax: 91-044-28548416
E-mail: mscmda@tn.gov.in
Web site: www.cmdachennai.gov.in

Letter No.B3/10471/2015 dated 17.11.2017

To

M/s. MRF Limited,
Post Box No.5285,
Thiruvotiyur High Road,
Thiruvotiyur
Chennai - 600 019

Sir,

Sub: CMDA - Area Plans Unit - B-Channel (North) - Planning Permission Application for the proposed construction of Group Development comprising one Block of Ground Floor + First Floor Warehouse, one Block of Ground Floor + First Floor Office and 9 Blocks of Ground Floor Amenity Buildings at S.No.6/1A1 of Thiruvotiyur Village and S.No.175(Part) of Emavoor Village, T.S.No.3, 5/1A,2A, Block No.1, Ward-1' of Thiruvotiyur, Vinco Nagar, Ennore Express Road, Chennai - Planning Permission issued - Construction commenced without obtaining Environmental Clearance - PP revoked - Reg.

- Ref.: 1. Planning Permission Application received in SBC No.BN/2015/000482 dated 16.6.2015.
2. CMDA DC issued in letter even No. dated 6.10.2016.
3. Planning Permission issued in letter even No. dated 3.4.2017.
4. Member-Secretary, TNSCZMA and Director, Department of Environment in letter No.R.C.No.P1/2327/ 2017 dated 7.11.2017.

Your kind attention is invited to the references 2nd and 3rd cited and in the final approval letter vide reference 3rd cited Planning Permission No.B/Spl. Building/98 - A to J/2017 and Permit No.11342 dated 3.4.2017 was issued with the condition that construction shall be commenced only after obtaining Environmental Clearance from State Environmental Impact Assessment Authority (SEIAA) and the conditions laid in the Environmental Clearance shall be complied with fully.

2. But, you have commenced the construction and at present the construction of building is at various stages. Further, as per the letter received from MS, TNSCZMA in the reference 4th cited, it is clear that you have not obtained Environmental Clearance as of now. As you have commenced the construction without obtaining Environmental Clearance from SEIAA, it is a clear violation i.e. non compliance of conditions imposed by CMDA and which was earlier agreed by you, Architect and Site Engineer, as per the undertaking dated 6.10.2016 submitted to CMDA before issue of Planning Permission.

3. Therefore, the Planning Permission No. B/Spl. Building/98 - A to J/2017 dated 3.4.2017 and Permit No.11342 dated 3.4.2017 issued for proposed construction of Group

Development comprising one Block of Ground Floor + First Floor Warehouse, one Block of Ground Floor + First Floor Office and 9 Blocks of Ground Floor Amenity Buildings at S.No.6/1A1 of Thiruvotriyur Village and S.No.175(Part) of Ernavoor Village, T.S.No.3, 5/1A,2A, Block No.1, Ward-'I' of Thiruvotriyur, Vimco Nagar, Ennore Express Road, Chennai is revoked. You are requested not to proceed with construction.

Yours faithfully,

[Handwritten signature]

For MEMBER-SECRETARY

[Handwritten signature]
20/11/17

Annexure-IV
Land Use Reclassification from CMDA

REGISTERED POST WITH ACK DUE

30



CHENNAI METROPOLITAN DEVELOPMENT AUTHORITY

Thalamuthu Natarajan Building, No.1, Gandhi Irwin Road,

Egmore, Chennai - 600 008

Phone : 28414855 Fax: 91-044-28548416

E-mail: mcmda@tn.gov.in Web site: www.cmdachennai.gov.in

Letter No. R2/21813/18-2

Date: 16.04.2019

To
The General Manager,
M/s. MRF Limited,
P.B.No.5285,
Thiruvottiyur High Road,
Chennai -600 019

Sir,

Sub: CMA - MPU -- Reclassification Division - Variation to land use -
Reclassification of land use for the land in Old S.No. 175, 61A1, T.S.
No. 3, 5/1A, 5/2A of Thiruvottiyur Town Block No.1, Ward -I of
Thiruvottiyur Ennore Expressway, Chennai-600 019, Thiruvottiyur
Taluk, Thiruvallur District, Greater Chennai Corporation limit from
Primary Residential Use Zone to Special and Hazardous Industrial
Use Zone- Approved- Reg.

- Ref: 1) The Reclassification proposal received in CMDA in APU No.
R/2018/000301 dt.03-12-2018.
2) A.R.No. 48/2019, dated 05.03.2019.
3) Variation Notification sent to Assistant Director, Directorate of
Stationery & Printing, Chennai - 2 in Lr.No. R2/21813/18-1,
dt.16.04.2019.
4) Office order No. 09/2018 dt. 29.05.2018.

.....

The proposal received in the reference 1st cited for reclassification of the land use for the land comprised in land Old S.No. 175, 61A1, T.S. No. 3, 5/1A, 5/2A of Thiruvottiyur Town Block No.1, Ward -I of Thiruvottiyur Ennore Expressway, Thiruvottiyur Taluk, Thiruvallur District, Greater Chennai Corporation limit from Primary Residential Use Zone to Special and Hazardous Industrial Use Zone for establishing tyre testing unit & Ware house with in 5 workers and 3350 HP has been examined.. The Authority in A.R.No. 48/2019, dated 05.03.2019 has reclassified the land use of the site under reference from Primary Residential Use Zone to Special and Hazardous Industrial Use Zone subject to the following conditions:

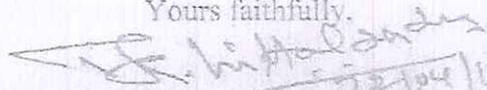
31

- (i) The reclassification is allowed only for setting up a tyre testing unit and ware house in the site;
- (ii) CRZ clearance mentioning the tyre testing activity is to be obtained while obtaining Planning Permission for the development; and
- (iii) Remarks from TNPCB is to be obtained While obtaining Planning Permission for the development.

2. The land use variation approval is not confirming the ownership right of the applicant over the property under reference and any claim on right or title over the property shall have to be proved before the appropriate / Competent Court to decide on the ownership.

3. A variation notification for the reclassification proposal has been prepared and the same has been sent to the Assistant Director, Directorate of Stationery & Printing, Chennai - 2 for publication in Tamil Nadu Government Gazette in letter 3rd cited.

This is for your information.

Yours faithfully,

FOR PRINCIPAL SECRETARY
MEMBER-SECRETARY
22/04/19

Copy to:
The Superintending Engineer, Works Department,
Greater Chennai Corporation,
Amma Maligai, "C" Wing, 5th Floor,
Chennai - 600 003.s

REGISTERED POST WITH ACK DUE

	<p align="center">CHENNAI METROPOLITAN DEVELOPMENT AUTHORITY Thalamuthu Natarajan Building, No.1, Gandhi Irwin Road, Egmore, Chennai - 600 008 Phone : 28414855 Fax: 91-044-28548416 E-mail: mcmda@tn.gov.in Web site: www.cmdachennai.gov.in</p>
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Letter No.R2/21813/18-1

Date: 16.04.2019

To
 The Assistant Director
 (Government Publication),
 Directorate of Stationery & Printing,
 110, Anna Salai,
 Chennai - 600 002

Sir,

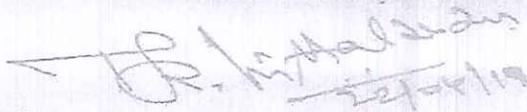
Sub: CMA - MPU - Reclassification Division - Variation to land use -
 Reclassification of land use for the land comprised in Old S.No.
 175, 6/1A1, T.S. No. 3, 5/1A, 5/2A of Thiruvottiyur Town,
 Block No.1, Ward -I of Thiruvottiyur Ennore Expressway,
 Chennai-600 019, Thiruvottiyur Taluk, Thiruvallur District,
 Greater Chennai Corporation limit from "Primary Residential
 Use Zone" to "Special and Hazardous Industrial Use Zone" -
 Approved - Notification for publication - Sent - Reg.

Ref: 1. G.O. Ms. No. 419, Housing and Urban Development
 Department dated 01.06.1984;
 2. A.R.No.48/2019, dated 05.03.2019

.....

I am to enclose a copy of Variation Notification and request you to kindly publish
 the same in the next issue of Tamil Nadu Government Gazette.

Yours faithfully,


 FOR PRINCIPAL SECRETARY/
 MEMBER-SECRETARY
 22/04/19

Encl: Copy of the Notification
 to be made in the TNGG.

Copy to:
 The General Manager,
 M/s. MRF Limited,
 P.B.No.5285,
 Thiruvottiyur High Road,
 Chennai -600 019.

Annexure-V
CRZ Ist amendment dated 31.07.2019

PROCEEDINGS OF THE MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
& DIRECTOR OF ENVIRONMENT, CHENNAI 600 015
PRESENT: DR. JAYANTHI.M., I.F.S.

Proc.No.P1/1721/2019 dated 31.07.2019

Sub: CRZ - Amendment in CRZ Clearance for the existing Warehouse storage building project at S.No. 175 (part) of Ernavoor Village, S.No.6/1A1 of Tiruvottiyur Village in T.S.No. 3, 5/1A, 5/2A Block No.1, Ward No.1 of Thiruvottiyur, Wimco Nagar, Ennore Express Road, Chennai.19, Tiruvallur district by M/s. MRF Limited, Chennai- Clearance under CRZ Notification 2011 - orders issued.

Read: 1) Letters from M/s. MRF Limited in letter dated 27.06.2019 dated and 10.07.2019.

2) Minutes of the 106th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 25.07.2019.

ORDER:

M/s. MRF Limited has obtained Clearance under CRZ Notification, 2011, as resolved in the 98th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 25.01.2018, for the construction of Warehouse storage Sheds at S.No.175 (part) of Ernavoor Village, S.No.6/1A1 of Thiruvottiyur Village in T.S.No.3, 5/1A, 5/2A Block No.1, Ward No.1 of Thiruvottiyur, Ambattur Taluk, Tiruvallur district, vide Proc. No P1/2327/2017 dated 12.02.2018.

2) Now, the applicant has stated that they have applied to CMDA for reclassification from primary residential use zone to special and hazardous industrial use zone and the CMDA have approved the application for reclassification and advised to obtain CRZ clearance mentioning the new scope of work i.e. tyre testing activity in the warehouse. Hence the Project Proponent applied for amendment in the above said Clearance dated 12.02.2018, to include tyre testing activity in addition to the warehousing.

3) Further, the TNSCZMA have issued Clearance for the construction of Warehouse as per the Town and Country Planning regulations vide proceedings dated 12.02.2018 based on the decision taken in the 98th meeting of the TNSCZMA. Now, the applicant has stated that the project area has been changed as "Special and Hazardous

2.

Industrial Use Zone" from CMDA to facilitate the setting up of "Tyre Testing Unit". The CMDA has informed that the reclassification is allowed only for setting up of a Tyre Testing Unit.

4) Under the proposal, the unit is proposed to erect "Tyre Testing Unit" in their Warehouse, in the area of 1717.07 sq.mtr at Ground Floor and 1419.91 sq.mtr at First Floor. The following activities are proposed to be undertaken under "Research and Development Tyre Testing Activity". The total man power required for the tyre testing activity is 5 and 5 equipments will be used. 3350 HP of power will be consumed for the same.

- a) the test is conducted to check the tyre durability to withstand the number landing or takeoff cycle for which Aircraft Dynamometer will be installed. The cycle will be run for 2 to 3 minutes for one loading.
- b) to measure tyre force and moments, which impacts the vehicle handling and steering characteristics.
- c) to measure the tyre rolling resistance.

5) The Unit has informed that the "Tyre Testing Activity" is purely meant for Research and Development activity. The Unit is proposed to provide 1250 KVA DG Set as 25% of power backup, as their requirement is above 2917 KW (3910 HP), which will be sourced from the nearby Grid.

6) As per the CRZ Notification, 2011 vide Para 1, the restrictions apply on the setting up and expansion of industries, operations or process and the like in the CRZ. Further, vide Para 3(i), setting up of new industries and expansion of existing industries are prohibited activities. Hence the setting up of "Tyre testing Unit" may be allowed, only if it is considered as R&D activity and if the said "Tyre Testing Unit" is considered as a part of operations, process or expansion activity, then the said unit shall not be allowed.

7) Hence, the proposal was placed before the 106th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 25.07.2019 and as the Unit has informed that the "Tyre Testing Activity" is purely meant for Research and Development activity and the said activity is not under the part of any process/ operations/ expansion activities, the Authority resolved to Clear the proposal.

8) Accordingly, as resolved in the 106th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 25.07.2019, Clearance is hereby issued under para 8 (i) II, CRZ II (i), (ii) & (iii) of CRZ Notification 2011 for the above project, subject to the following specific conditions.

- a) There should not be any extraction of Ground Water in the CRZ areas.
- b) There should not be any process or operational activities as assured by the Project Proponent.
- c) Planning Permission should be obtained from the CMDA duly and the FSI should be as per 1991 level.

Sd/- Dr. Jayanthi.M., IFS.
Member Secretary,
Tamil Nadu State Coastal Zone Management Authority
& Director of Environment

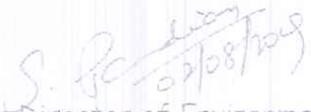
TO:

M/s. MRF Limited,
No.114, Greams Road,
Chennai - 600 006

Copy to

1. The District Environmental Engineer / Convener-DCZMA, Tamil Nadu Pollution Control Board, Amabattur Industrial Estate, Tiruvallure district.
2. The Member Secretary, Chennai Metropolitan Development Authority (CMDA), No. 1. Gandhi-Irwin Road, Egmore, Chennai 600 008.

/forwarded by order/

S. R. 
For Director of Environment

Annexure-VI
CTE from TNPCB

38

Category of the Industry :

ORANGE

CONSENT ORDER NO. 1901212401554 DATED: 17/09/2019.

PROCEEDINGS NO.F.1849AMB/OL/DEE/TNPCB/AMB/A/2019 DATED: 17/09/2019

SUB: TNPC Board-Consent for Establishment-M/s. MRF LIMITED - TYRE TESTING FACILITY AND WAREHOUSE, S.F. No. S. No. 175 (part) of Ernavoor Village, S.No. 6/1A1 of Tiruvottiyur Village in T.S. No. 3, 5/1A, 5/2A Block No. 1, Ward No. 1 of Tiruvottiyur, THIRUVOTTIYUR village, Thiruvottiyur Taluk and Tiruvallur District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1. Unit's Application 12401554 dt.17.09.2019
2. IR No. F.1849/AMB/OL/DEE/AMB/2019dt. 17.09.2019
3. Minutes of the ZLCCC meeting vide item No.131-1 dt.17.09.2019

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

General Manager,
M/s. MRF LIMITED - TYRE TESTING FACILITY AND WAREHOUSE
S.F No.S. No. 175 (part) of Ernavoor Village, S.No. 6/1A1 of Tiruvottiyur Village in T.S. No. 3, 5/1A, 5/2A Block
No. 1, Ward No. 1 of Tiruvottiyur,
THIRUVOTTIYUR Village,
Thiruvottiyur Taluk,
Tiruvallur District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. S. No. 175 (part) of Ernavoor Village, S.No. 6/1A1 of Tiruvottiyur Village in T.S. No. 3, 5/1A, 5/2A Block
No. 1, Ward No. 1 of Tiruvottiyur,
THIRUVOTTIYUR Village,
Thiruvottiyur Taluk,
Tiruvallur District.

This Consent to establish is valid upto **March 31, 2024**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

Digitally signed by S.
S. Indiragandhi Indiragandhi
Date: 2019.09.17 17:39:26
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR

To
General Manager,
M/s.MRF LIMITED - TYRE TESTING FACILITY AND WAREHOUSE
S. No. 175 (part) of Ernavoor Village, S.No. 6/1A1 of Tiruvottiyur Village in T.S. No. 3, 5/1A, 5/2A Block No. 1, Ward No. 1 of
Tiruvottiyur,
Pin: 600019

Copy to:

1. The Commissioner, CHENNAI CORPORATION-Corporation, Thiruvottiyur Taluk, Tiruvallur District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 4. File
-

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Construction of Group Development of 1 Block of Ground floor + 1st floor Warehouse Building, 1 Block of Ground floor + 1st floor Research & Development (Tyre testing unit) and Office Building and 9 Blocks of Ground floor Amenity building blocks, Totally 11 Blocks with the Buildup Area of 29542.16 Sqm for storing of raw materials and Tyres/Tubes and Flaps.	29542.16	sqm

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	DG set 300 KVA	Acoustic enclosures with stack	4	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set 300 KVA	Noise	Inbuilt Acoustic Enclosures	

3. **Additional Conditions:**

- The unit shall comply with the conditions stipulated in the Clearance of CRZ Notification 2011, dated 12.02.2018 and Amendment dated 31.07.2019.
- The unit shall start the construction activity only after obtaining Planning permission from CMDA for the revised buildup area.
- The unit shall provide air pollution control measures to the DG set as committed.
- The unit shall adhere to the Ambient Noise level standards prescribed by the Board.
- The unit shall develop green belt in and around the unit premises.
- The unit shall obtain and submit the amendment in the CRZ clearance including the difference in built up area over the already obtained CRZ clearance as reported.
- The unit shall not 'use and throwaway plastic 'such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc...

41

Digitally signed by S.
Indiragandhi
Date: 2019.09.17 17:40:01
+05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

S. Indiragandhi

Digitally signed by S.
Indiragandhi
Date: 2019.09.17 17:40:47 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR

43

Category of the Industry :

ORANGE

CONSENT ORDER NO. 1901112401554 DATED: 17/09/2019.

PROCEEDINGS NO.F.1849AMB/OL/DEE/TNPCB/AMB/W/2019 DATED: 17/09/2019

SUB: TNPC Board-Consent for Establishment-M/S MRF LIMITED - TYRE TESTING FACILITY AND WAREHOUSE S.F No. S. No. 175 (part) of Ernavoor Village, S.No. 6/1A1 of Tiruvottiyur Village in T.S. No. 3, 5/1A, 5/2A Block No. 1, Ward No. I of Tiruvottiyur, THIRUVOTTIYUR Village, Thiruvottiyur Taluk, Tiruvallur District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 6 of 1974)- Issued- Reg.

REF: 1. Unit's Application 12401554 dt.17.09.2019
2. IR No. F.1849/AMB/OL/DEE/AMB/2019dt. 17.09.2019
3. Minutes of the ZLCCC meeting vide item No.131-1 dt.17.09.2019

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

General Manager,

MRF LIMITED - TYRE TESTING FACILITY AND WAREHOUSE

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.S. No. 175 (part) of Ernavoor Village, S.No. 6/1A1 of Tiruvottiyur Village in T.S. No. 3, 5/1A, 5/2A Block No. 1, Ward No. I of Tiruvottiyur,
THIRUVOTTIYUR Village,
Thiruvottiyur Taluk,
Tiruvallur District.

This Consent to establish is valid upto March 31, 2024, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR

To

General Manager,

M/s.MRF LIMITED - TYRE TESTING FACILITY AND WAREHOUSE

S. No. 175 (part) of Ernavoor Village, S.No. 6/1A1 of Tiruvottiyur Village in T.S. No. 3, 5/1A, 5/2A Block No. 1, Ward No. I of Tiruvottiyur.

Pin: 600019

Copy to:

- 1.The Commissioner, CHENNAI CORPORATION-Corporation, Thiruvottiyur Taluk, Tiruvallur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

45

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Construction of Group Development of 1 Block of Ground floor + 1st floor Warehouse Building, 1 Block of Ground floor + 1st floor Research & Development (Tyre testing unit) and Office Building and 9 Blocks of Ground floor Amenity building blocks, Totally 11 Blocks with the Buildup Area of 29542.16 Sqm for storing of raw materials and Tyres/Tubes and Flaps.	29542.16	sqm

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Bar Screen chamber	1	1.0m x 0.9m x 1.7m
2.	Equalization tank	1	3.6mX2.5mX1.4m
3.	Aeration Tank / MBBR tank	1	2.7m x 1.5m x 3.0m
4.	Settling Tank	1	1.0m x 1.5m x 3.0m
5.	Filter Feed Tank	1	2.0m diaX1.6m depth
6.	Treated Effluent Tank	1	1.50mX2.50mX3.0m
7.	Sludge Drying Bed	2	1.30mX2.30mX1.0m
b Effluent Treatment Plant:			
Treatment status: No trade effluent and hence does not arise			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.			

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	5.7	Gardening - 5.7 KLD
Effluent Type : Trade Effluent			

4. Additional Conditions:

1. The unit shall comply with the conditions stipulated in the Clearance of CRZ Notification 2011, dated 12.02.2018 and Amendment dated 31.07.2019.
2. The unit shall start the construction activity only after obtaining Planning permission from CMDA for the revised builtup area.
3. The unit shall provide Sewage treatment plant as proposed to treat sewage generated from the unit.
4. The unit shall not generate any trade effluent from the proposed activity.
5. The unit shall not use and throwaway plastic such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
6. The unit shall provide rain water harvesting facility within the unit's premises.
7. The unit shall obtain and submit the amendment in the CRZ clearance including the difference in built up area over the already obtained CRZ clearance as reported.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR

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GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR

Annexure-VII

CRZ 2nd amendment letter dated 31.10.2019

PROCEEDINGS OF THE MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
& DIRECTOR OF ENVIRONMENT, CHENNAI 600 015
PRESENT: DR. JAYANTHI.M., I.F.S.

Proc.No.P1/1721/2019 dated 03.10.2019

Sub: CRZ - Amendment in CRZ Clearance for the existing Warehouse storage building project at S.No. 175 (part) of Ernavoor Village, S.No.6/1A1 of Tiruvottiyur Village in T.S.No. 3, 5/1A, 5/2A Block No.1, Ward No.1 of Thiruvottiyur, Wimco Nagar, Ennore Express Road, Chennai.19, Tiruvallur district by M/s. MRF Limited, Chennai - Clearance under CRZ Notification 2011 - Orders issued.

Read: 1) This office Proceedings No.P1/2327/2017 dated 12.02.2018
2) This office Proceedings No.P1/1721/2019 dated 31.07.2019
3) Letter from M/s. MRF Limited, Chennai.19 in letter dated 30.08.2019
4) Minutes of the 107th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 26.09.2019.

ORDER:

M/s. MRF Limited, Chennai have submitted an application in respect of their proposed construction of Industrial shed at S. No. 175 (Part) of Ernavoor Village, S. No. 6/1A1 (T.S. No.3, 5/1A, 5/2A) of Tiruvottiyur village, Ambattur Taluk, Tiruvallur district, for Clearance under CRZ Notification 2011. Under the proposal, the Project Proponent has proposed to construct a industrial shed, for raw material and finished products with allied facilities. The Total Plot Area is 48,206.59 sqm and the Total Built up Area is 29515.80 sqm. Total Project cost is Rs.116.13 crores.

2) The subject was placed before the 98th meeting of the TNSCZMA held on 25.01.2018 and Clearance has been given accordingly vide proceedings No.P1/2327/2017 dated 12.02.2018 as resolved by the Authority. Subsequently Clearance has been issued in P1/1721/2019 dated 31.07.2019 for the Tyre testing activity in the above industrial shed as resolved in the 106th meeting of the TNSCZMA held on 25.07.2019.

3) Now M/s. MRF Limited, Chennai has informed that the proposed built up area is 29,542.16 sq.mts., instead of 29,515.80 sq.mts., for which Clearance has been obtained already as indicated above and requested to make necessary amendment by indicating the total built up area as 29,542.16 sq.mts. , in the existing Clearance dated 31.07.2019 issued to the MRF Limited, Chennai. There is no change in the total project area of the project, viz., 148,206.59 sq.mts.

.2.

4) As indicated above, as per para 8 (i) II CRZ II (ii) of CRZ Notification 2011, buildings shall be permitted on the landward side of the existing and proposed roads or existing authorised structures subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level.

5) Hence, the proposal was placed before the 107th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 26.09.2019 and the Authority resolved to amend the built-up area of the project, as 29,542.16 sq.mts., instead of 29,515.80 sq.mts., subject to the existing specific conditions issued in the Clearances vide Proceedings No. P1/2327/2017 dated 12.02.2018 and vide Proceedings No. P1/1721/2019 dated 31.07.2019.

6) Accordingly, as resolved in the 107th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 26.09.2019, Clearance is hereby accorded under CRZ Notification, 2011, to make constructions to the extent of 29,542.16 sq.mts. instead of 29,515.80 sq.mts., subject to the existing specific conditions issued in the Clearances vide Proceedings No. P1/2327/2017 dated 12.02.2018 and vide Proceedings No. P1/1721/2019 dated 31.07.2019.

Sd/- Jayanthi.M.,
Member Secretary,
Tamil Nadu State Coastal Zone Management Authority
& Director of Environment

To:
M/s. MRF Limited,
No.114, Greams Road, Chennai - 600 006

Copy to

1. The District Environmental Engineer / Convener-DCZMA, Tamil Nadu Pollution Control Board, Ambattur Industrial Estate, Tiruvallur district.
2. The Member Secretary, Chennai Metropolitan Development Authority (CMDA), No. 1, Gandhi-Irwin Road, Egmore, Chennai 600 008.

/forwarded by order/

S. P. Sanyal
04/10/19
For Director of Environment

D. S. Sanyal

Annexure-VIII
Planning Permit from CMDA

PLANNING PERMIT

(Sec 49 of T & C. P. Act 1971)

PERMIT No. C/13103/50-A to J/2019

Date of Permit... 12.12.2019

File No. C.2/3712/2018 *Thiru. SIMHA A. Parthasarathy*
General Manager

Name of Applicant with Address... M/S. MRF Ltd., Floor No. 5/285, Thiru Vothiyur High Road, Thiru Vothiyur, Chennai - 600 019
Date of Application... 28.11.2019

Nature of Development : Layout/Sub-division of Land/Building construction/Change in use of Land/Building

Site Address... PE for the proposed / existing construction of Industrial Building comprising Block 1 to Block 4 with an area of 2411 Sq. Mtrs (approx) for tyre testing activity. Division No. 12, Village of Thiru Vothiyur, Village and S.No. 175 Pt of Eruravoor village, T.S. No. 3, 5/10, 5/2A, Block No. 1, Ward No. 17, Thiru Vothiyur, Kilnala Nagar, Ennore Express Road, Chennai

Development Charge paid Rs 8,220/- Challan No. 200229 Date. 05.10.19
+ 9,97,660/- 5002946 02.12.19

PERMISSION is granted to the layout/sub-division of land for building construction/change of use of land/building according to the authorised copy of the plan attached hereto and subject to the condition overleaf.

3. The permit expires on 17.12.2024. The building construction work should be completed as per plan before the expiry date. If it is not possible to complete the construction, request for renewing the planning permit should be submitted to Chennai Metropolitan Development Authority before the expiry date. If it is not renewed before the said date fresh Planning Permission application has to be submitted for continuing the construction work when the Development Control Rules that may be currently in force at that time will be applicable. If the construction already put up is in deviation to the approved plan and in violation of rules, Planning permit will not be renewed.

[Signature]
For MEMBER SECRETARY

12/12/19

CONDITIONS

- Note: 1. According to Section 73 of the T. & C. P. Act 1971 (Act 35 of 1972) as amended by Act 22 of 1974 any person aggrieved by any decision or order of the Planning Authority Under section 49 or sub-section (1) of section 54 may appeal to the Government within Two months from the date on which the decision or order was communicated
- 2. The Member Secretary, Chennai Metropolitan Development Authority reserves the right to revoke or modify the planning permission in the event of planning permit having been granted based either on wrong information furnished by the applicant or by misrepresentation of the facts or by any lapse of procedural formalities to be followed or permit having been obtained by any fraudulent manner.

Annexure-IX
Building Permission from CMDA

	<p align="center">GREATER CHENNAI CORPORATION Town Planning Section Works Department</p>
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ANNEXURE

BUILDING PERMISSION

CEBA /WDCN01/00091/2020

Dated: 20.02.2020

M/S. MRF LIMITED
REP BY Mr. SIMON A. PANICKER

Building permission for the Additional Proposed / Existing construction of Industrial building comprising Block-1: Ground floor + first floor Warehouse for storing Wheel Rims, Block -2 Security Cabin (Ground Floor), Block -3 Time Office (Ground Floor), Block - 4: Security control room (Ground Floor), Block- 5: Worker's Toilet(Ground Floor), Block - 6 Driver's rest room(Ground Floor), Block - 7: Electrical room (Ground Floor), Block - 8: Pump room (Ground Floor), Block - 9 GF+1st floor Research Development and office building, Block - 10: Compressor room, Block-11: Fire Hydrant, Pump room Block- 12: Store room with an installation of 2917 KW (3910 HP) for Tyre Testing activity and Research and development activity at S.No:6/1A1(pt). of Thiruvottiyur Village and S.No:175pt. of Ernavaor Village, TS.No:3, 5/1A, 5/2A, Block No:1, Ward-I of Thiruvottiyur, WimcoNagar, Ennore Express Road, Chennai - Approved.

P. S. S. / 20/02/2020
Asst. Exe. Engineer (Works)

[Signature]
Executive Engineer (Works)

[Handwritten notes]
20/02/20
20/02/20

Annexure-X
Completion Certificate from CMDA



CHENNAI METROPOLITAN DEVELOPMENT AUTHORITY

Thalamuthu Natarajan Building,
No.1, Gandhi Irwin Road, Egmore, Chennai - 600 008.

BY RPAD

COMPLETION CERTIFICATE

From
The Member-Secretary
Chennai Metropolitan
Development Authority
"Thalamuthu-Natarajan Building"
No.1, Gandhi-Irwin Road
Egmore, Chennai-600 008

To
1) The Chairman, TANGEDCO,
Anna Salai, Chennai-600 002.
2) The Managing Director,
CMWSSB, No.75, Santhome High Road
MRC Nagar, R.A.Puram,
Chennai-600 028

Letter No.CMDA/CC/NHRB/N/307/2021
Sir / Madam,

Dated: 07-12-2021

Sub: CMDA – Enforcement Cell (North-II) – Completed additional / existing construction of Industrial building comprising Block – 1; - Ground Floor + First Floor - Warehouse for storing Wheel Rims, Block – 2; - Security Cabin (Ground Floor), Block – 3; – Time Office (Ground Floor), Block – 4; – Security Control room (Ground Floor), Block – 5; – Worker’s Toilet (Ground Floor), Block – 6; – Driver’s rest room (Ground Floor), Block – 7; – Electrical room (Ground Floor), Block – 8; – Pump room (Ground Floor), Block – 9; – Ground Floor + First Floor - Research Development and Office building, Block – 10; – Compressor room and Block – 11; - Fire Hydrant, Pump room building at S.No.6/1A1part of Thiruvottiyur village and S.No.175part of Ernavoor village, T.S. No.3, 5/1A, 5/2A, Block No.1, Ward - 'I' of of Thiruvottiyur, Wimco Nagar, Ennore Express Road, Chennai, within the limit of Greater Chennai Corporation - Completion Certificate – Issued – Reg.

- Ref:
1. CMDA issued Planning Permission in Lr No. C/13103/50-A to J/2019 in letter No. C2/3718/2018 dated 18.12.2019 in Planning Permit No. C/13103/50-A to J/2019.
 2. Completion Certificate Application received from Thiru.Jacob C Chacko, General Manager, M/s. MRF Limited on 11.10.2021.
 3. This office letter even no. dated 06.12.2021 addressed to the applicant.
 4. Applicant letter dated 07.12.2021.

This is to certify that Thiru.Simon A Panicker, General Manager, M/s. MRF Limited have constructed additional / existing construction of Industrial building comprising Block – 1; - Ground Floor + First Floor - Warehouse for storing Wheel Rims, Block – 2; - Security Cabin (Ground Floor), Block – 3; – Time Office (Ground Floor), Block – 4; – Security Control room (Ground Floor), Block – 5; – Worker’s Toilet (Ground Floor), Block – 6; – Driver’s rest room (Ground Floor), Block – 7; – Electrical room (Ground Floor), Block – 8; – Pump room (Ground Floor), Block – 9; – Ground Floor + First Floor - Research Development and Office building, Block – 10; – Compressor room and Block – 11; - Fire Hydrant, Pump room building at S No 6/1A1part of Thiruvottiyur village and S No 175part of Ernavoor village, T.S. No.3, 5/1A, 5/2A, Block No.1, Ward - 'I' of of Thiruvottiyur, Wimco Nagar, Ennore Express Road, Chennai, within the limit of Greater Chennai Corporation - Completion Certificate – Issued – Reg.

No. C/13103/50-A to J/2019 was inspected and observed that the building has been completed as per approved plan and satisfies the Norms for issue of Completion Certificate approved by the Monitoring Committee.

2. Accordingly Completion Certificate is issued for the above construction in C.C.No.EC/North-II / 326 /2021, dated: 07-12-2021.

3. This Completion Certificate is issued in accordance with the provisions of the Town & Country Planning Act, 1971 and the rules made there under. This provision does not cover the Structural Stability aspect of the building. As far as the Structural Stability aspect of the building is concerned, it falls within the jurisdiction of the Local Body concerned as stated in the connected Building Rules under the respective Local Body Act, 1920, such as Madras City Municipal Corporation Act, 1919, Tamil Nadu District Municipality Act, Tamil Nadu Panchayat Act. The Completion Certificate issued under Development Regulations 4(5) does not cover the Structural Stability aspect. However, it is the sole responsibility of the Applicant/Developer/ Power Agent and the Structural Engineers/Licensed Surveyor/Architects, who has signed in the plan to ensure the safety after construction and also for its continued Structural Stability of the buildings.

Yours faithfully,

M 07/12/2021

for MEMBER-SECRETARY

J 2/12

Copy to:

1 Thiru.Jacob C Chacko,
General Manager,
M/s. MRF Limited,
Post Box No.5285,
Thiruvottiyur High Road,
Thiruvottiyur.
Chennai-600019.

2 The Chairperson, TNRERA
CMDA – Tower-II (1st Floor),
No.1-A Gandhi-Irwin Bridge
Road,
Egmore, Chennai-8.

TNRERA registration certificate in letter No. TNRERA/A3/2723/2021 dated 15.06.2021 stating that M/s. MRF Limited, Technical & Manufacturing have informed that they have obtained approval from CMDA for a Industrial building and it is their own use only and not for sale / lease. Accordingly, the Registration Department has been informed not to register any documents relating to transfer of ownership / property. Therefore, it is informed that project does not require registration with TNRERA

3. The Deputy Financial Analyst
Finance Division, CMDA,
Chennai

(For Refund of SD for building, STP & DB)

4. The System Analyst, Computer
Cell, CMDA. (to update
Webpage)

Annexure-XI
MoEF&CC & SEIAA Clarification on
Industrial Shed Exemption

F. No. 19-2/2014-IA-III
Government of India
Ministry of Environment Forests and Climate Change
(IA-III Division)

Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi-110003
Dated: 5th February, 2015

OFFICE MEMORANDUM

Sub: Clarification regarding Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 on "Industrial Shed"-regarding.

The Ministry of Environment, Forests & Climate Change vide Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 made amendment for exemption of "Industrial Shed" from requirement of Environment Clearance under the provisions of the EIA Notification, 2006.

The Ministry has received representations from various organizations seeking clarity about the meaning of word "Industrial Shed". The matter has been further examined in the Ministry and following clarification is hereby issued:

"The word 'Industrial Shed' implies building (whether RCC or otherwise) which is being used for housing plant and Machinery of industrial units and shall include Godowns and buildings connected with production related and other associated activities of the unit in the same premise."

The Construction of the buildings shall follow the guidelines as prescribed by the Ministry of Environment, Forest & Climate Change which are being issued separately.

This issues with approval of the Competent Authority.


(Dr. Manoranjan Hota)
Director

Copy to:-

1. All the officers of IA Division
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs.
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
6. IT consultant, MoEFCC for uploading into the website

Copy for information:

1. PS to MOS (Independent Charge).
2. PPS to Secretary (EF&CC).
3. PS to JS (MKS).
4. All Divisional Head.
5. Website, MoEF&CC
6. Guard File.

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संख्या 442/म.स.२
३०.०९.२०१६

F. No. 22-68/2016-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan,
Ali Ganj, Jor Bagh Road,
New Delhi-110 003

Email: yogendra78@nic.in
Telefax: 011-24695365
Dated: 6th September, 2016

दिनांक: १५.९.१६
अनुक्रमांक: १९०९१६

To,

Principal Secretary
(Kind attention: Shri Satish Gavai)
Environment Department
Room No. 217 (Annex.), 2nd floor
Mantralaya, Mumbai- 400 032
Maharashtra

Sub: Applicability of EIA Notification, 2006 to the industrial sheds and information technology park/ software development units/parks - Clarification sought by Environment Department, Govt. of Maharashtra-reg.

Sir,

This has reference to the letter No. SEAC-I/CR-207/TC-2 dated 6th January, 2016 and letter No. SEAC-I/CR-308/TC-2 dated 6th January, 2016 seeking clarification regarding applicability of EIA Notification, 2006 to the industrial sheds and information technology park/ software development units/parks.

TC-2
GTA
22.09.2016

2.0 In this context, the undersigned is directed to inform that the Ministry has issued a Gazette notification S.O. No. 3252 (E) on 22.12.2014 exempting the 'Industrial Sheds' from requirement of prior environmental clearance under the provisions of the EIA Notification, 2006. Subsequently, vide Office Memorandum No. 19-2/2014-IA.III dated 5.03.2014 the Ministry has clarified the meaning of word 'Industrial Shed' stating that "The word 'Industrial shed' implies building (whether RCC or otherwise) which is being used for housing plant and Machinery of industrial units and shall include Godowns and buildings connected with production related and other associated activities of the unit in the same premise". A copy of the same is enclosed herewith for reference.

3.0 The industrial shed for industries which are not covered under the EIA Notification, 2006 has been exempt from the requirement of prior environment clearance under item 8 of schedule. The principle here is of dominant purpose. If an industry is not covered under EIA, 2006 for obtaining prior EC, it shall not be required to obtain prior EC under item 8 if the size of industrial shed under which that industry is proposed to be housed is ≥ 20000 sq. mt.

5.0 The above exemption of industrial shed from prior EC is available to all such industrial sheds irrespective of size (even more than 150000 sq. mt.).

Contd./

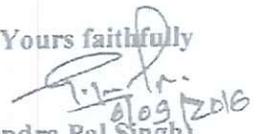
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-2-

The information technology park/ software development units/parks are covered for grant of Environmental Clearance if attracts the provisions given under item 8(a) and 8 (b) of the Schedule to the EIA Notification, 2006.

Yours faithfully



(Yogendra Pal Singh)

Scientist 'D' / Joint Director (IA)

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd December, 2014

S.O. 3252(E).—Whereas, a draft notification further to amend the notification number S.O 1555(E), dated the 14th September, 2006 (hereinafter referred to as the principal notification), was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 2319, (E) dated the 11th September, 2014 (hereinafter referred to as the said notification), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 11th September, 2014;

And whereas, no objections or suggestions have been received in response to the said notification within the specified period of sixty days;

Now, therefore, in exercise of the powers conferred by Sub-section (1) and clause (v) of Sub-section (2) of Section 3 of the said Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:—

In the principal notification, in the Schedule, under Column (1), for item 8 relating to Building/Construction Projects/Area Development Projects and Townships and sub-items 8 (a) and 8 (b) and the entries relating thereto, specified there under, the following item, sub-items and entries shall be substituted, namely:—

(1)	(2)	(3)	(4)	(5)
"8		Building or Construction projects or Area Development projects and Townships		
8 (a)	Building and Construction projects	>20000 sq.mtrs and < 1,50,000 sq. mtrs. of built up area		The term "built up area" for the purpose of this notification the built up or covered area on all floors put together, including its basement and other service areas, which are proposed in the building or construction projects. Note 1.- The projects or activities shall not include industrial shed, school, college, hostel for educational institution, but such buildings shall ensure sustainable environmental management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks. Note 2.- "General Conditions" shall not apply.
8	Townships and Area Development Projects	Covering an area of > 50 ha and or built up area > 1,50,000 sq. mtrs		A project of Township and Area Development Projects covered under this item shall require an Environment Assessment report and be appraised as Category 'B1' Project. Note.- "General Conditions" shall not apply.

[F.No. 19-2/2013-IA-III]

MANOJ KUMAR SINGH, Jr. Secy.

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Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* Notification Number S.O. 1533(E), dated the 14th September, 2006 and was subsequently amended as follows:—

1. S.O. 1737 (E), dated the 11th October, 2007;
2. S.O. 3067 (E), dated the 1st December, 2009;
3. S.O. 695 (E), dated the 4th April, 2011;
4. S.O. 2896 (E), dated the 13th December, 2012;
5. S.O. 674(E), dated the 13th March, 2013;
6. S.O. 2559 (E), dated the 22nd August, 2013 ;
7. S. O. 2731 (E), dated the 9th September, 2013;
8. S. O. 562(E), dated the 26th February 2014; and
9. S. O. 1599(E), dated the 25th June, 2014.

F. No. 19-2/2014-IA-III
 Government of India
 Ministry of Environment Forests and Climate Change
 (IA-III Division)

Indira Paryavaran Bhawan
 Jor Bagh Road
 New Delhi-110003
 Dated: 5th February, 2015

OFFICE MEMORANDUM

Sub: Clarification regarding Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 on "Industrial Shed"-regarding.

The Ministry of Environment, Forests & Climate Change vide Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 made amendment for exemption of "Industrial Shed" from requirement of Environment Clearance under the provisions of the EIA Notification, 2006.

The Ministry has received representations from various organizations seeking clarity about the meaning of word "Industrial Shed". The matter has been further examined in the Ministry and following clarification is hereby issued:

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This issues with approval of the Competent Authority.


 (Dr. Manoranjan Hota)
 Director

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6. Guard File.

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DR. JAYANTHI M., I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMILNADU

3rd Floor, Panagal Manligai,
No. 1, Jeevis Road, Saidapet
Chennai-600015

Phone No.044-24359973

Fax No. 044-24359975

Lr. No.SEIAA-TN/F.No.14901/2020 dated: 07.07.2020

To

M/s. Indospace Industrial Park Panruti Private Limited,
Panrutti & Panaiyur Village,
Sriperumbudur Taluk,
Kancheepuram District.

Sir,

Sub: SEIAA-TN –M/s. Indospace Industrial Park Panruti Private Limited with an approximate built up area of 30000 Sq.m having Industrial Sheds – 2 nos along with amenities and total plot area of 14.21 Acres located at S. Nos. 564/2, 565/1B, 2B2, 566/2B, 567/1B1, 1B2, 2B, 1C, 1D, 3 & 574/6 of Panrutti Village and S. Nos. 2/1A, 1B, 2, 3/2A, 2B, 4/2A, 2B, 7/1A2, 1B, 1C, 2A2, 2B, 2C, 3A2, 3B, 4A2, 4B, 5A, 5B & 8/1B of Panaiyur Village, Sriperumbudur Taluk, Kancheepuram District - requested to issue necessary clarification on applicability of EC for Heavy & Light Engineering, Assembling, Industrial Storage, Logistics Park with Two (2) Nos. of Industrial Sheds along with amenity structures - Regarding

Ref: 1. Your letter dated: 03.07.2020.
2. EIA Notification 2006 as amended.
3. MoEF & CC O.M No. 19-2/2014-1A-III Dated: 05.03.2015

xxxxxxx

In the reference 1st cited above, it was requested to issue necessary clarification on the applicability of EC for Heavy, Light Engineering, Assembling, Industrial Storage, Logistics Park with Two (2) Nos. of Industrial Sheds along with amenity structures having cumulative threshold Built-up Area of < 1,50,000 Sq.m. which does not house any Industry attracting Category "A" and "B" of EIA Notification, 2006 stating as follows.

- It is proposed Industrial Park with Light Engineering, Assembling, Industrial Storage, Logistics and Allied Units by M/s. Indospace Industrial Park Panruti Private Limited with an approximate built up area of 30000 Sq.m having Industrial Sheds – 2 nos along with amenities and total plot area of 14.21 Acres located at S. Nos. 564/2, 565/1B, 2B2, 566/2B, 567/1B1, 1B2, 2B, 1C, 1D, 3 &

574/6 of Panruti Village and S. Nos. 2/1A, 1B, 2, 3/2A, 2B, 4/2A, 2B, 7/1A2, 1B, 1C, 2A2, 2B, 2C, 3A2, 3B, 4A2, 4B, 5A, 5B & 8/1B of Panaiyur Village, Sriperumbudur Taluk, Kancheepuram District, Tamil Nadu.

- The project proponent has obtained CTO from TNPCB vide Proc.No. F.1964SPR/JOL/DEE/TNPCB/SPR/W&A/2019 with a validity up to 31.3.2021 to carry out industrial park having total land area of 5.69 Ha (14 Acres) comprising 2 industrial sheds (industries not attracting category A&B of EIA notification 2006) and other amenities including STP with total built up area of 28123.37 Sq.m.
- The project proponent also stated that total Built-up Area will be less than 1,50,000 Sq.m and shall not house any Industry attracting Category "A" and "B" of EIA Notification, 2006 under any circumstances.
- The PP also furnished an affidavit stating that "We hereby declare that our activity includes providing industrial sheds for Light and Heavy Engineering Industries, Automobile and Automobile Ancillary Manufacturing Industries, Assembly of Electronics and Consumables Durables, IT Hardware, Fiber Glass Manufacturing, Ceramic & Glass Industries, Packaging Industry, R&D Facilities (Non Polluting, Non Chemical, Non Biotech), Industrial Storage, Industrial Logistics, Industrial Assembling".

In view of the above it is informed as follows

1. As per the EIA notification 2006 as amended, item No. 8 (a) Building and >20000 sq.m Note 1.- The projects or activities shall not include industrial shed, school, college, hostel for educational institution, but such buildings shall ensure sustainable environmental management, solid and liquid waste management, rain-water harvesting and may use recycled materials such as fly ash bricks.
2. As per the EIA notification 2006 as amended, item No. 7 (c). Note-2. - If the area is less than 500 ha. But contains building and construction projects >20,000 Sq.mts and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be.
3. The same has been reiterated through G.O vide S.O. 3252 (E) Dated 22.12.2014 and subsequent O.M. vide F.No. 19- 2/2014-1A-III Dated 05.03.2015 which states that "The word 'Industrial Shed' implies building (whether RCC or Otherwise) which is being used for Housing Plant and

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Machinery of Industrial Units and shall include Godowns and Buildings connected with production related and other associated activities of the Unit in the same premises"

4. The project proponent also informed that the proposed Industrial shed for Light Engineering, Assembling, Industrial Storage, and Logistics Park with Two (2) Nos. of Industrial Sheds along with amenity structures.
5. The project proponent also stated that the total Built-up Area will be less than 1,50,000 Sq.m and shall not house any Industry attracting Category "A" and "B" of EIA Notification, 2006 under any circumstances.
6. Considering the above facts, it is informed "the proposed activities does not require prior environmental clearance and no industry / activity covered under the schedule of EIA Notification, 2006 and its subsequent amendment attracting prior environmental clearance shall be carried out with the total built-up area not exceeding 1,50,000 sqm".

The receipt of this letter may be acknowledged


MEMBER SECRETARY
SEIAA-TN


13/7

Annexure-XII
CMWSSB Letter for Water Supply



CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD
No. 1, Pumping Station Road, Chintadripet, Chennai-600 002.

AREA ENGINEER - I

PHONE NO. 044 - 2593 1908

Lr. No. CMWSSB/ Area-I / AF-5/ Spl /2017 Dated: 21.04.17

To

Mr. A. Simon Panikar,
General Manager, MRF,
Post Box No.5285,
Thiruvottiyur High road,
Chennai - 119.

Sir,

Sub: CMWSSB - Area I - Thiruvottiyur - MRF - Water requirement and Disposal of
sewage - Reg.

Ref: Your Letter dated 21.04.17

In the reference letter cited above, it is informed that the requirement of water is 6kl per day is to be supplied through mobile water lorry on making of payment as per commercial tariff Rs. 510 and the disposal of sewage is to be done by sewer lorry on making payment of Rs.200 per load to our Area office in Thiruvottiyur.


Area Engineer I

